

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 318/MP/2023

Subject : Petition for approval of "change in law" event and for offset the financial/ commercial impact on account of imposition of ecosystem charge for commercial usage of natural water as a result of Ecosystem Services Rules, 2022 dated 18.7.2022 issued under Sikkim Forests, Water Courses and Road Reserve (Preservation and Protection) Act 1988 and in terms of Articles 9.8 and 11 of the PPA entered by the Petitioner in relation to Teesta-III Hydroelectric Project (1200 MW) with PTC India Limited on 28.7.2006 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021.

Petitioner : Sikkim Urja Limited

Respondent : PTC India Limited and 9 others

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Tabrez Malawat, Advocate, SUL
Shri Sourajit Sarkar, Advocate, SUL
Shri Syed Hamza, Advocate, SUL
Ms. Rupali Jain, Advocate, SUL
Shri Ravi Kishore, Advocate, PTC
Ms. Shraddha Deshmukh, Advocate, Rajasthan Discoms
Shri Sanchit Singh, Advocate, Rajasthan Discoms
Shri Sarthak Gupta, Advocate, Rajasthan Discoms
Shri Kaustubh Khanna, Advocate, Rajasthan Discoms

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the Petition has been filed seeking recovery of costs towards commercial usage of water under the Ecosystem Rules, 2022, issued by the Government of Sikkim, treating the same as a Change in Law event under the PPA dated 28.7.2006, and for the grant of compensation for the resulting financial impact. He further submitted that the Respondents, Rajasthan DISCOMs, have already filed their replies in the matter, to which the Petitioner has filed its rejoinder.

2. The Commission, after hearing the parties, permitted the remaining Respondents to file their replies, as a last opportunity, on or before **20.3.2026**, after serving a copy on the Petitioner, who may file its rejoinder(s), if any, on or before **3.4.2026**.



3. The Petition shall be listed for hearing on **22.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

